



2026:AHC:40915

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2739 of 2026

Dr. Priyanka Goel

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Tejasvi Misra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Tejasvi Misra, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner has completed MBBS in the year 2000-06 and thereafter she was accorded appointment as Medical Officer on 28.02.2012. The petitioner claims to have married with Dr. Surendra Kumar Agarwal who was also a working Doctor in Delhi Government and the writ petitioner came to be transferred to Ghaziabad on spouse ground and the writ petitioner for the purposes of pursuing her higher education applied for NEET-PG-2025 and an admit card came to be issued for examination scheduled to be held on 03.08.2025. The writ petitioner appeared in the said examination and secured 297 marks out of 800 having all India Rank of 104912. However, the grievance of the writ petitioner is that she has not been issued an unconditional no objection certificate to undergo post graduation course which is of three years while granting leave; (a) two years for study leave (without pay), (b) Additional one year of extraordinary leave (without pay for study purpose).
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Director General, Medical Health Services, Govt. of U.P., Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall proceed to decide the claim of the petitioner strictly in accordance with law within a period of three weeks from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 24, 2026

Ashu

(Vikas Budhwar,J.)